

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 314
CP-90/ND/2020

IN THE MATTER OF:

Indian Probuild Pvt. Ltd.

.... Petitioner/Applicant

Order u/S. 131

Order delivered on 01.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent : Mr. Rajnish Sinha, Mr. Dhruv Jain, Advs. For R-11
For the ITD : Mr. Debesh Panda, Sr. Adv., Ms. Zehra Khan, Mr. Vikramaditya Singh, Mr. Ojaswa Pathak, Mr. Vineet Gupta, Ms. Anauntta Shankar, Advs.
For the RD : Ms. Jyoti Khurana, Adv.

ORDER

Ld. Counsel appearing for the Applicant has submitted that on 11.03.2024 he inadvertently submitted that he had a copy of the report of the Income Tax Department which was accordingly recorded in the order to be submitted by him. Today he submitted that he does not have any report therefore he is not in a position to file it.

We therefore direct the Income Tax Department to file the reports within ten days. We also direct the RD to file report within same time.

List the matter **on 02.09.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)